

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:4  
ANSWERED ON:24.11.2014  
OPERATIONS OF DOMESTIC AIRLINES  
Sawaikar Shri Advocate Narendra Keshav;Yadav Shri Dharmendra

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the details of domestic airlines operating in the country, their market share, the time since operating along with the number of employees engaged by each domestic airline;
- (b) whether any of these airlines has discontinued operations and if so, the details thereof along with the number of employees rendered jobless by each of these airlines;
- (c) the details of mandatory requirement for domestic airlines for starting international services;
- (d) whether the Government is contemplating to relax the said norms and if so, the details thereof; and
- (e) whether the Government has any proposal to give incentives to domestic airlines for operating to and from certain regional and remote areas and if so, the details thereof along with the remote areas to be connected with air routes?

**Answer**

Minister of CIVIL AVIATION (Shri Ashok Gajapathi Raju Pusapati)

(a) to (e): A Statement is laid on the table of the House.

STATEMENT IN REPLY TO PARTS (a),(b),(c),(d) & (e) OF LOK SABHA STARRED QUESTION NO. 4 FOR 24.11.2014 REGARDING OPERATIONS OF DOMESTIC AIRLINES a) The details of schedule domestic airlines operating in the country along with market share from Jan-Oct 2014 are as follows:

Airlines	Market Share	Date of Issue
	Share of Permit	
	in %	
Air India	18.5	01/07/1997
Jet Airways	17.2	13/02/1995
Jet Lite	4.3	01/01/1996
Spice jet	18.5	17/05/2005
Go Air	9.2	28/10/2005
Indigo	31.1	03/08/2006
Air Costa	0.8	18/09/2013
Air Asia	0.4	07/05/2014

Market Share includes figures of Air India and its two subsidiaries.

As per Civil Aviation Requirement issued by the Directorate General of Civil Aviation, only the details of the key personnel responsible for operational safety, aircraft airworthiness, accountable managers and board of directors are required to be submitted. The information in respect of total number of employees engaged by each domestic airline is not maintained by the Government.

b) No, Madam. All the airlines stated at (a) are operational as on date.

c) The eligibility for an Indian air Transport undertaking to commence scheduled international operations are as follows:

i) A valid permit for operation of scheduled air transport services.

ii) A minimum of five years` experience of continuous operation of domestic scheduled air transport services.

iii) At least twenty aircraft in its fleet.

(d) A proposal to relax the present policy of five years experience and 20 aircrafts fleet criteria for approving domestic aircraft to operate on the International routes is under consideration of Ministry of Civil Aviation. However, no final decision has yet been taken in the matter.

(e) In order to provide connectivity to un-served and under-served areas of the country, a draft revised policy on Regional and remote

Area Air Connectivity has been issued on 25.8.2014 for stakeholders` comments which have since been received and are under process. The incentives proposed to be provided, inter alia, include exemption from landing and parking charges, Route Navigation & Facility Charges (RNFC), Passenger Service Fee (PSF), Fuel Throughput charges and any other charges levied by Airports Authority of India (AAI).